

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:

M/s J.M.Kapoor & Co.

Vs.

M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

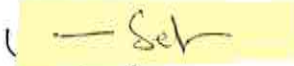
Order delivered on 14.08.2018

For the Petitioner/Applicant :

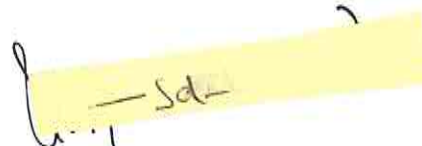
For the Respondent :

ORDER

Petitioner in person is present and represents that in compliance with the directions dated 26.07.2018 a certificate issued by IBBI in relation to the IRP as well as the consent given by IRP in form 2 along with affidavit had been filed vide diary no. 5306 dated 03.08.2018. Perusal of the same at paragraph 6 of the consent given in form 2 in relation to disclosures as required to be made under IBBI regulations has not been made. In the circumstances the petitioner is required to obtain disclosures as required to be made under the said regulation by the IRP, for which purpose seven days time is granted from today. Further in view of acceptance of the claim by the corporate debtor the corporate debtor is directed to file its latest audit financial statement along with the provisional statement for the remaining period in relation to the latest financial position of the company not exceeding 15 days prior to the date of filing of its acceptance of the claim vide diary No. 4891 dated 23.07.2018. Post the matter on 17.09.2018 for all the above compliances.



(V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)